

addressed on this question whether a Member of this House said such and such a thing? Are you aware of this fact?

Mr. Speaker: I know it from the letter, which he has read out.

Shri Jawaharlal Nehru: May I say a word, Sir? I was present in the Council of States, when this happened. An hon. Member got up and drew the attention of the Chairman to a report of the speech in *The Statesman* or some paper, and the Chairman then said, I can take no action on it, I can only enquire whether this report is correct or not, then the matter might be considered. The only question is the Chairman said, I do not know if this report is correct, merely reading the newspaper you may say anything, but I should know whether the report is correct or not. All that he said was, I shall enquire if the report is correct. That is all that has taken place.

Shri S. S. More: Through what medium? (*Interruptions*).

Shri Sadhan Gupta (Calcutta—South-East): Since the whole thing hangs over a letter, I think it will be advantageous to us to have a copy of the letter and see what really is the intention of the other House. So, can we have the letter laid on the Table of the House?

Mr. Speaker: It has gone into the proceedings, and hon. Members can have a copy of the proceedings, if they like.

PAPERS LAID ON THE TABLE

REPORTS OF TRAINING AND EMPLOYMENT SERVICES ORGANISATION COMMITTEE AND NATIONAL TRADES CERTIFICATION INVESTIGATION COMMITTEE

The Minister of Labour (Shri V. V. Giri): I beg to lay on the Table a copy of each of the following Reports,

in pursuance of assurances given by me from time to time:—

(i) Report of the Training and Employment Services Organisation Committee. [*Placed in Library. See No. S-159/54.*]

(ii) Report of the National Trades Certification Investigation Committee. [*Placed in Library. See No. S-160/54.*]

STATEMENT IN CONNECTION WITH DEMANDS FOR GRANTS (RAILWAYS), 1954-55.

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy of the statement containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1954-55. [*Placed in Library. See No. S-161/54.*]

ESTIMATES COMMITTEE

PRESENTATION OF SEVENTH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Seventh Report of the Estimates Committee on the Ministry of Food and Agriculture.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF NINTH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

HINDU MARRIAGE AND DIVORCE BILL

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the House of the People. I have to report that two petitions as per statement laid on the Table have been received relating to the Hindu Marriage and Divorce Bill, 1952, as introduced in the Council of States.

to review Rate of
Dividend Payable by
Railway Undertaking to
General Revenues

STATEMENT

*Petitions relating to the Hindu
Marriage and Divorce Bill, 1952,
as introduced in the Council of
States.*

Number of Signatories	District or Town	State	No. of petition
2	New Delhi	Delhi	9
14,90	,,	,,	10

**APPOINTMENT OF PARLIAMEN-
TARY COMMITTEE TO REVIEW
RATE OF DIVIDEND PAYABLE
BY RAILWAY UNDERTAKING TO
GENERAL REVENUES**

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move:

“That this House resolves that

(i) a Parliamentary Committee consisting of twelve Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to the General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, and make recommendations thereon by the 30th November, 1954; and

(ii) that this House recommends to the Council of States to agree to associate six Members from the Council with the Committee and to communicate the names of the Members so appointed to this House.”

Mr. Speaker: I shall put the motion to the House....

Shri Ramachandra Reddi (Nellore): May I enquire why so many Members have been put into this committee—about 12 from this House and

6 from the other House? In all matters connected with finance, it is much better that we have a smaller committee than such a committee as this. So the reason why such a big committee has been proposed by the hon. Minister of Railways may kindly be mentioned.

Mr. Speaker: I cannot give what he has in his mind. But it appears to me that, in view of the very large number of Members in both Houses—the number is 750 all told—in order to give a representative character to the committee, it may perhaps be necessary to have a larger committee rather than a smaller committee. That is what I think. I do not know what the Minister has to say.

Shri L. B. Shastri: I wanted that all the parties should be represented on this committee.

Mr. Speaker: The question is:

“That this House resolves that

(i) a Parliamentary Committee consisting of twelve Members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to the General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, and make recommendations thereon by the 30th November, 1954; and

(ii) that this House recommends to the Council of States to agree to associate six Members from the Council with the Committee and to communicate the names of the Members so appointed to this House.”

The motion was adopted.